

Need to comply with the order of Supreme Court to constitute the Haj Committee as per Haj Act, 2002-Laid

SHRI MOHIBBULLAH (RAMPUR): The formation of the Haj Committee of India is crucial for the welfare of minority community as mandated under the Haj Act 2002. However, despite the Supreme Court's directive on March 27, 2023, to constitute the committee within three months, the Ministry is yet to comply. The Ministry's April 2022 attempt to form an 8-member committee is against the Act's provisions, which require a 23-member committee with 19 elected members. The Supreme Court's subsequent order on April 29, 2024, directing the committee's formation by August 31, 2024, has also been disregarded. I urge the government to immediately constitute the Haj Committee as per the Haj Act 2002 and comply with the Supreme Court's orders to ensure smooth arrangements and facilities for Haj pilgrims.